

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT)(Ins) No. 438 of 2019

IN THE MATTER OF:

M/s. VNR Infrastructure Ltd. ...Appellant

Versus

M/s. SS Rail Works Pvt. Ltd. ...Respondent

Present

For Appellant: Ms. Priyanka Anand, Advocate

For Respondents: Mr. Anil Kumar and Mr. K. Shiva Kumar, Advocates

With

Company Appeal (AT)(Ins) No. 440 of 2019

IN THE MATTER OF:

VNR Infrastructure Ltd. ...Appellant

Versus

Dy. CSTE/Const. & Ors. ...Respondents

Present

For Appellant: Ms. Priyanka Anand, Advocate

**For Respondents: Mr. Rajeshwar Singh and Mr. Pankaj Kumar,
Advocates for Respondent Nos. 1 and 3**

Ms. Aakriti Dhawan, Advocate for Respondent No.2

With

Company Appeal (AT)(Ins) No. 444 of 2019

IN THE MATTER OF:

**VNR Infrastructure Ltd. Through its
Liquidator T.S.N. Raja ...Appellant**

Versus

Rama Raghava Reddy

...Respondent

Present

For Appellant: Ms. Priyanka Anand, Advocate

For Respondent: Ms. Aakriti Dhawan, Advocate

With

Company Appeal (AT)(Ins) No. 567 of 2019

IN THE MATTER OF:

VNR Infrastructure Ltd.

...Appellant

Versus

**The Chief Engineer,
North Frontier Railways**

...Respondent

Present

For Appellant: Ms. Priyanka Anand, Advocate

**For Respondent: Mr. Mukesh Kr. Singh, Advocate for Mr. Rohit
Dhingra, Advocate**

ORDER

11.07.2019 Mr. Anil Kumar, learned counsel appears on behalf of 'M/s. S.S. Rail Works Pvt. Ltd.' in 'Company Appeal (AT) (Insolvency) No. 438 of 2019' and submits that counter affidavit has already been filed by 'M/s. S.S. Rail Works Pvt. Ltd.'. Mr. Rajeshwar Singh, learned counsel appears on behalf of 1st & 3rd Respondent and Ms. Aakriti Dhawan, learned counsel appears on behalf of 2nd Respondent in 'Company Appeal (AT) (Insolvency) No. 440 of 2019' and she is also appearing for Respondent in 'Company Appeal (AT) (Insolvency) No.

444 of 2019' and Mr. Mukesh Kr. Singh, learned counsel appears on behalf of 'Chief Engineer' in 'Company Appeal (AT) (Insolvency) No. 567 of 2019'.

All the Respondents, who have not filed their reply, are allowed 2 weeks' time to file their respective reply-affidavits. Rejoinder, if any, be filed by the Appellant(s) within 2 weeks thereafter to all the reply-affidavits.

Post these appeals 'for Admission (After Notice)' on **20th August, 2019**. The appeals may be disposed of at the stage of admission.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ns/sk/